

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 887/99

DATE OF ORDER : 06-05-1999

Between :-

- | | |
|------------------------|----------------------------|
| 1. P.Poornachandra Rao | 5. T.Venkatachalam |
| 2. D.Surya Prakash | 6. Liakathu Ali Khan |
| 3. M.Sreedhara Reddy | 7. Mohammad Riazur Rahiman |
| 4. K.Subramanyam | |
- ... Applicants

And

1. General Manager, SC Rlys,
Rail Nilayam, Sec'bad.
 2. Sr.Divisional Personnel Officer,
SC Rlys, Guntakal.
 3. Sr.Divisional Engineer (SW),
SC Rlys, Guntakal.
 4. Union of India rep. by Secretary,
Railway Board, & Rail Bhawan, New Delhi.
 5. Chairman, Railway Recruitment Board,
18 Miller Road, Bangalore-46.
- ... Respondents

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Counsel for the Applicants : Shri PP Vittal

Counsel for the Respondents : Shri P.N. Dhananjay

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CORAM:

THE HON'BLE SHRI H.PAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A))

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A)).

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Heard Sri PPVittal for the applicant and Sri NR Devaraj
for the Respondents.

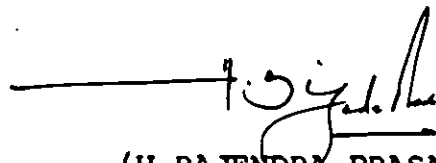
2. The facts of this case are identical to those contained
in OA 661/99 which was disposed of on 29.4.1999.

3. The following directions were given in the said OA :-


"The applicant if so advised, may submit a detailed
representation to the impugned show cause notice
dt.21.4.1999 within the stipulated time. If such
a representation is received from the applicant within
the stipulated time, the same should be disposed of in
accordance with the rules. If it is decided to
terminate the services of the applicant after the
perusal of the representation of the applicant, such
an order shall come into force only after 20 days of
the receipt of the order by the applicant.

4. It is directed that the above instructions will be
followed in the present OA as well. Thus the OA is disposed of
with no order as to costs.


(B.S. JAI PARAMESHWAR)
60229 Member (J)


(H. RAJENDRA PRASAD)
Member (A)

Dated: 6th May, 1999.
Dictated in Open Court.


7.5.99

avl/

Copy to:

1. HDHND
2. HHRP M(A)
3. HSSP M(D)
4. D.R. (A)
5. SPARE

1st and 2nd Court.

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (J)

DATED: 6-5-99

ORDER/JUDGMENT

M.A./B.A/C.P.NO.

IN

C.A.NO : 887199

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
वैषय / DESPATCH

14 MAY 1999

हैदराबाद न्यायपीठ
HYDERABAD BENCH